

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-479/2016 in
OA-1758/2016**

New Delhi this the 08th day of November, 2016.

**Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Anita, aged about 33 years,
D/o Sh. Lalta Prasad,
R/o House No. 574, 4th Floor, Gali No. 12,
Majlis Park, Delhi-33.

... Petitioner

(By Advocate : Sh. R.S. Kaushik)

Versus

1. Ms. Saumya Gupta,
Director, Education,
Directorate of Education, Govt. of Delhi,
Old Secretariat, Delhi-54.

2. Sh. N.T. Krishna,
Joint Director, (Planning Branch),
Directorate of Education, Govt. of Delhi,
Old Patrachar, Building, Timarpur, Delhi-54. ... Contemnors

(By Advocate : Sh. Vijay Pandita)

ORDER (ORAL)

Hon'ble Sh. Shekhar Agarwal, Member (A)

This Contempt Petition has been filed for alleged non compliance of our order dated 18.05.2016, the operative part of which reads as follows:

“5. In view of the limited prayer of the applicants, we dispose of the OA without issuing notice to the respondents and without going into the merits of this case, with a direction to the respondents to examine the cases of the applicants herein in the light of the aforesaid judgments. If it is found that, the cases of the applicants are covered by these judgments, the respondents shall grant the same benefits to the applicants herein as were granted to the applicants in OA No. 3492/2015 and OA No. 3725/2015. The respondents shall comply with these directions within a period of two weeks from the

date of receipt of a certified copy of this order. No costs."

2. Today when this matter was taken up, learned counsel for the respondents has submitted that the order of this Tribunal has been complied with by the respondents by passing order dated 05.07.2016. He further submitted that all the applicants except applicant No. 4 in the OA has been granted appointment. Applicant No. 4 could not be considered as she had studied Hindi as a subject only for one year.

3. Learned counsel for the petitioner disputed this contention and submitted that even studying Hindi for one year was sufficient as per order of Hon'ble High Court.

4. Be that as it may, in our opinion, the order of this Tribunal has been substantially complied with. Accordingly, this CP is closed. Notices issued to the alleged contemnors are discharged. The petitioner, shall however be at liberty to seek his remedies under law.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/